

Bench No. I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

T.P-139/KB/2017  
C.P. 10 47/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> July, 2017, 10.30 A.M**

Name of the Company	Sunita Devi -Vs- Eva Exotica Pvt Ltd		
Under Section	433/434		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Kalish Basu  
Advocate  
Borah Kuman Dey  
Advocate

Petitioner

Kalish Basu  
Borah Kuman Dey  
11/7/17

**ORDER**

Ld. Counsels for the petitioners and the respondents are present.

This winding up petition was earlier filed before the Hon'ble Calcutta High Court u/s. 433 and 434 on account of inability to pay debt by the Corporate Debtor and transferred from the Hon'ble Calcutta High Court to NCLT. As per Government notification all pending winding up petitions which have been filed on account of inability to pay debt shall be treated as an application under Sections 7, 8 and 9 of the IBC, 2016 and the petitioner is required to furnish

required information as per Insolvency and Bankruptcy Code, 2016 (IBC 2016). Petitioner is directed to furnish the required information in proper format as prescribed under the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (Rules 2016) along with the notice to Corporate Debtor as prescribed under Rule, 2016.

He is also directed to serve notice in proper format as prescribed under Rule, 2016.

List the matter on 14/07/2017.

(Vijai Pratap Singh)  
Member (J)